

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB) No.495/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th November 2017, 10.30 A.M

Name of the Company		IFCI Limited-Vs-Jai Balaji Industries Limited	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mrs. Manvi Shuteria, Adv Corporate Debtor
Dehinds Chakraborty ad financial creditor

S. K. Singhi Adv.
Ankur Singhi Adv.
Riti Basu Adv.
Subhadeep Basu Adv.

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Corporate Debtor

Reservy.
For S.K. Singhi to
15/11/17.

ORDER

Ld. Counsel for the financial creditor and the corporate debtor made a joint statement that settlement process is going on between the parties. Therefore, on this ground they made a joint request that petition may be adjourned to any other date.

Keeping in view of the submissions of both the parties the case is
adjourned to **06/12/2017**.

8d

(Jinan K.R.)
Member (J)

8d

(Vijai Pratap Singh)
Member (J)

Under Section		Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of		Signature with date	

Subscribed and sworn to before me this 12th day of November 2017.

For 2nd signature
12/11/17

Corporate Director

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Subscribed and sworn to before me this 12th day of November 2017.

ORDER

The Court on this ground, they made a joint request that petition may be
admitted to any other date.